

(b) whether any proposals have been received from these Government to develop certain places into tourist places; and

(c) if so, what action has been taken by Government to the said proposals?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF TOURISM (SHRI SRIKANTA JENA): (a) to (c) Development of tourist Spots is primarily the responsibility of the State Governments. However, the Department of Tourism extends financial assistance every year to the projects received from the State Governments including Tamil Nadu and Kerala on the basis of their merits.

Development of Airports

266. DR. D. VENKATESHWAR RAO: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Government have completed the work on seven out of twelve airports for development as model airports in the country;

(b) if so, what is the total amount of expenditure involved;

(c) which are the airports developed so far; and

(d) by when all the 12 airports would be developed?

THE MINISTER OF CIVIL AVIATION (SHRI CM. IBRAHIM): (a) to (c) Of the 12 model airports, Airports Authority of India has completed the work at 7 airports viz. Lucknow, Jaipur, Nagpur, Vadodara, Calicut, Coimbatore and Indore at a cost of Rs.270.25 crores.

(d) The work at remaining airports namely Hyderabad, Patna, Guwahati and Bhubaneswar will be completed by December, 1997. Development of Imphal Airport will take some more time.

Violation of Income Tax Laws and Foreign Exchange Regulation by Pilcom

267. SHRI JAYANT KUMAR MALHOUTRA: Will the Minister of FINANCE be pleased to state:

(a) whether complaints have been received by Government to the effect that Pakistan-India-Sri Lanka Committee (PILCOM) had violated Income Tax laws and the Foreign Exchange Regulations;

(b) if so, whether an investigation has been made into the matter;

(c) if so, the outcome of the investigation and the action taken or proposed to be taken in the matter; and

(d) if not, the reasons thereof?

THE MINISTER OF FINANCE AND THE MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (d) The Enforcement Directorate has undertaken investigation into the alleged violation of the provisions of the Foreign Exchange Regulation Act by Pakistan-India-Sri Lanka Committee (PILCOM).

PILCOM has not been deemed to be a taxable entity under the Income Tax Act. The question of violation of the Income Tax by it does not therefore arise.

Government Bill to reform electoral process

268. SHRI E. BALANANDAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether government are introducing a Bill to reform the electoral process in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) and (b) The Government proposes to discuss shortly various proposals on Electoral Reforms with leaders of various political-